



**Central Administrative Tribunal
Principal Bench**

**CP No.01/2021
OA No.1515/2020**

New Delhi, this the 24th day of March, 2021

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

(Through video conferencing)

Ms. Sudesh
D/o Sh. Ramphal, Ex-wife of Sh. Anil Kumar
R/o 23/4, 3rd Floor,
Moti Nagar, New Delhi-15. Petitioner.

(By Advocate : Ms. Sushma Sharma)

Versus

The Medical Superintendent
Acharya Shree Bhikshu
Government Hospital
Moti Nagar,
New Delhi 110 015. Respondent.

(By Advocate : Ms. Esha Mazumdar)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

This contempt case is filed alleging that the respondents did not implement the order dated 13.10.2020 passed in O.A. No.1515/2020. The direction in the O.A. was to pass orders on the representation of the applicant within a fixed time.

Item No. 22



2. Today, it is represented that the respondents passed an order on 23.03.2021, disposing of the representation of the order by passing an order.
3. With that, the order in the O.A. stands complied with. The contempt petition is closed.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 24, 2021
/pj/jyoti/rk/ns/